

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 419

IA/768/ND/2023 IA/3798/ND/2023 IA/3275/ND/2023 in
IB/812/ND/2021

IN THE MATTER OF:

Sunila Chhabra	...	Applicant
Versus		
Metro concrete Private limited	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Roshan Kumar for the Applicant/Resolution Professional
For the Respondent	: Adv. Tajinder Pal Singh for R-3 in IA No. IA/3798/ND/2023, Adv. Vivek Gaur for R-2, Adv. Anand M. Mishra, for Respondent No. 3 and 4 in IA No. 3798 of 2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/768/ND/2023;-

This is an application for direction to the sole Member of the CoC to pay the CIRP cost. No representation on behalf of COC. The Court Officer is directed to send e-notice to the COC for their personal appearance before this Tribunal. List the matter on **14.08.2024**.

IA/3798/ND/2023;-

Ld. Counsel for Respondent No. 2 and R-3 is present through VC. Ld. Counsel for R-4 is present through VC and submitted that they already filed the reply. Ld. Counsel for R-2 and R-3 submitted

that they yet to receive the copy of the application from the Counsel for the Applicant in IA-3798/2023. Ld. Counsel for the Applicant is directed to serve the copy of the application on the Counsel for R-2 and R-3. List this matter on **14.08.2024**.

IA/3275/ND/2023:-

List on **14.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)